

The Nation Green Tribunal,
J69J+F7X, Near Faridkot House,
Copernicus Marg, Near India Gate,
New Delhi-110 001

Subject - Case No. 383/2023

In continuation to our email and letter 6.2.2024, we may confirm that we have yet not received the cost of Rs. 25000.00 from the promoter of **Garden City, M/s. Dynamic InfraDevelopers Pvt. Ltd.**, as advised by yourself vide order dated 11.1.2024.

Further we may write this to inform you that we have received copies of consent to operate STP under the provisions of section 25/26 of the water (Prevention & Control of Pollution) Act, 1974 for 9.56 Acres Project only which has been approved by the Departments of Town and country Planning vide letter No. ZO-1/LDH/RO-2/WPC/2012/F-3987 dated 15.05.2012 and valid upto 10.11.2012 and there after vide no CTOW/Renewal/LDH2/2018/7299685 dated 28.09.2018 and valid upto 27.03.2019 only. This information has been obtained through our RTI dated 31.01.2024 copies attached as annexure A, pages 1 to 11. The consent has never been renewed after 27.03.2019.

As per terms and conditions of consent granted in 2012 the relevant details are as hereunder

Page 3 –

- a.) Product and capacity – Residential Plot @70, Commercial Sites @31 in 9.56 Acres only
- b) domestic effluent – 58 Kld on to land for plantation after STP.

Page 4

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9/3/2024

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08/3/24

5(i) The Project proponent shall apply for renewal of consent at least two months before expiry of the consent

Our Comments

This was never done thus violated the terms and conditions of the consent.

5(v) the applicant shall not discharge floating solids or visible foam

Our comments: Visible foam can be seen being discharged photograph taken on 07.03.2024. Annexure F

8 The Project proponent shall not use any unauthorised outlets for discharging effluent from its premises. All unauthorised outlets shall be connected to authorised outlets within one month from the date of issue of this consent.

Our Comments: The Project Proponent never tried to connect the unauthorised outlets with authorised outlets, though he is discharging effluents in the soak pits provided for the purpose which are contaminating the underground water being used for drinking purpose by the public and which is a strong health hazard. Further when the soak pits are over flowing specifically during rainy season, the effluents are being carried out by outside party,

11. All underground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub soil/water.

Our Comments: There are three structures in the colony which are deep from 90 ft onwards which are not lined with impervious layer, which are contaminating the Soil/Water meant for drinking purpose.

13) The Project proponent shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix metres of such standards

Handwritten signatures and dates:
Hansing 03/02/24
Sharma 08/03/24

and at such places as approved by the Environmental Engineer Punjab Pollution Control Board, Regional-2, Ludhiana.

Our Comments : No such meters have been affixed.

16) The Project Proponent shall ensure that no water Pollution problem is created in the area due to discharge of effluent from its premises.

Our Comments : The Present STP for 9.56 acres is surrounded by residential houses. As and when this STP is operated without chemicals, it creates a foul smell which is intolerable by the residents. Not only that the submersible pump which has been installed at a distance of 10 ft away from the plantation area soaks the same water which is being discharged from the STP.

14) The Project Proponent shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the premises.

Our Comments : There are only 54 Eucalyptus trees planted three months back in a total area of 1750 sq. ft, which is around less than 200 sq.yd. where water is being discharged.

21) The Project Proponent shall make necessary arrangements for the monitoring of effluents being discharged by the project proponent at least once in a year.

Our comments : It has never been done.

22) The Project Proponent will submit the monthly readings of separate energy meter for running effluent treatment plant system to the board by the fifth of the following month.

H. S. Singh
9/14/2024 *B. K. Mittal*
08/31/24

Our Comments : No such meter was installed till July 2023, now the meter has been installed but it is not separate, it is connected with some street lights to show the increased energy consumption.

31) The Project Proponent shall install STP of proportionate/increased capacity with further development of the resident of colony and quantity of domestic effluent discharged as well as obtain the varied consent under the water (Prevention & Control of Polluting) Act, 1974 for increased Project"

Our Comments : The Consent was granted for 9.56 acres of land with 70 houses and 31 SCO to install 58 KLD capacity. Now there are more than 150 houses and increasing the number of house day by day.

As per IS-1172:1971 the water consumption by one member of a house per day is 135 litres and water consumption per flush is 1.60 gallons.

With the introduction of shower systems and automation in flush system, this water consumption per member in the house has gone upto 150 litres/member and per flush has come down to 1.28 gallons. However if we treat 150 litres/member and 150 houses and 4 members in a family, the total consumption of water is 90,000 litre/day which means the capacity of STP must be 90 KLD as compared to 58 KLD now and the total area for plantation is less than 200 sq.yd. with just 54 Eucalyptus trees, if 90% of the total water consumed is discharged into 200 sq.yd. the total area will be flooded.

Further we may mention here that plantation of Eucalyptus trees have been banned by the Govt in the year 2017 which was upheld by the high court also.

33) That the Project Proponent will not register sale deed(title deed, mutation etc. of plots/houses/SCO/other establishments in the 40 acre colony which has been developed by the project Proponent and which is adjoining to the 9.56 acres colony.

Handwritten signatures and dates:
 1. Signature: H. Srinivas, Date: 28/3/2024
 2. Signature: bhurco, Date: 08/3/24

Our comments: The Project Proponent has sold the plots regularly and at present also is selling. In this connection we have filed an RTI with District Administration copies attached as Annexure B. When we did not receive any reply even after 30 days we have filed an appeal with the First Appellate Authority copies attached as Annexure (C) and we are confident that we will not get any reply as the sale deeds have been done by The Project Proponent in abundance and thus violated the terms and conditions of the consent. The sale deeds are being executed as the GLADA is issuing no objection certificate for Industrial Land to be used as residential houses though the CLU has not been obtained by the project proponent and the district administration/concerned official of Tessel is executing the sale deeds avoiding all the instructions issued by PPCB from time to time. These sale deeds are being executed by the district administration and NOC being issue by GLADA for the reason best known to these two authorities and the project proponent.

In addition to that and the renewal of consent granted vide CTOW/Renewal/LDH2/2018/299685 for the period 28.09.2018 to 27.03.2019, Though the fee was adequate upto 31.03.2021, no consent was renewed which is very clear that the Project Proponent is running the STP without renewing the consent which is again punishable under the act. And this consent is also for 9.56 acres only and with the capacity of 55 KLD/day and for 70 houses and 31 SCO.

Terms and conditions in Renewal of consent

Page 9

16) The industry shall maintain record regarding the operation of effluent treatment that is record of quantity of chemicals and energy utilised for treatment and sludge

Handwritten signatures and dates:
8/3/2024 | 6/3/2024

generated from treatment so as to satisfy the board and proper operation of Pollution control equipment.

Our Comments : There are no arrangement for maintaining the record of chemical being used and no separate energy meter exists.

22) The industry shall not use any unauthorised outlets for discharging effluents form its premises. All unauthorised outlets shall be connected to the authored outlet within one month from the date of this convent

Our Comments: The Project Proponent never tried to connect the unauthorised outlets with authorised outlets, though he is discharging effluents in the soak pits provided for the purpose which are contaminating the underground water being used for drinking purpose by the public and which is strong health hazard. Further when the soak pits are over flowing specifically during rainy season, the effluents are being carried out by outside party.

Page (10) (29) The Industry shall make necessary arrangements to hold back the effluent in case of failure of septic tank.

Our Comments : No such arrangements have been made.

Page-11)

(B) Special Conditions

2. The Project Proponent shall install separate STP in the adjoining colony measuring 32.40 acres.

Our Comments : No Separate STP has been installed.

Handwritten signatures and dates:
Hanshu 08/12/24 bhavico 08/13/24

The central Pollution control board vide its order No. A-19014/43/06-MOA/1271 dated 06.05.2015, zonal office Bhopal has directed to conduct the Performance evaluation of the operating STP in Central Zone ie. Madhya Pradesh, Chhattisgarh and Rajasthan. 23 STP's in MP and Rajasthan were studied during June to September 2015 under the co-ordination of

Sh. R.S. Kori - Zonal office CTCB, Bhopal. Project co-ordinator

Sh. P. Jagan-scientist D

Sh. Milind Nimje - SSA.

Sh. Yogender Kumar Saxena – SSA

Sh. Anup Chaturvedi - SSA

Sh. Parveen Jain- JSA

Sh. Sanjay Kumar Mukti - JSA.

Data interpretation and Report generation

Sh. P. Jagan – Scientist D

Shi. Sunil Kumar Meena – Scientist C

The performance evolution of the STP's in Madhya Pradesh and Rajasthan was done as per Annexure D attached.

Common Observations and Recommendations have been given as per Annexure E, which we have highlighted. Which are applicable in this case also.

We have tried to give a few facts to which will make it clear that the Project Proponent is not at all Bothing to the instructions of District Administration specifically PPCB and creating the Water and Air Pollution also and is playing with the health of all the residents and other residents of nearby area who are using this contaminated water as the flow of this contaminated water is spread throughout.

H. S. Meena
21/3/24

Sh. Sunil Kumar Meena
08/3/24

Further the Project Proponent has not yet installed the separate STP for adjoining 32.40 acres of land wherein colony has been developed by him. Neither the outlets have been connected to the authorised outlets till date.

We pray to your owner to take strict action to save the health and life of the residents of this colony and also the adjoining area residents, where this contaminated water is flowing

For Garden City Residential Welfare Society


President 28/7/2024.


General Secretary

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①

Annexure A



Punjab Pollution Control Board

Regional Office-II

E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana

Eeroldh2@yahoo.co.in

Tel. 0161-2672055

No. 369

Regd/by Hand

Dated 21/2/24

To

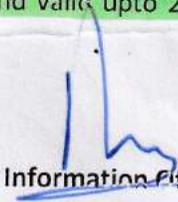
Sh. Harwinder Singh,
430, Garden City,
Dehlon Road, Sahnewal,
Ludhiana.

Subject:- Information under Right to Information Act, 2005-

Reference: - Your application dated 31.01.2024.

Please find enclosed herewith the attested copies of consents issued to M/s Garden City, Village Dharour vide No. ZO-1/LDH/RO-2/WPC/2012/F-3987 dated 15.05.2012 and valid upto 10.11.2012 and thereafter vide no. CTOW/Renewal/LDH2/2018/7299685 dated 28.09.2018 and valid upto 27.03.2019 for your information.

DA/As Above


Public Information Officer-cum
Environmental Engineer

9



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ PUNJAB POLLUTION CONTROL BOARD

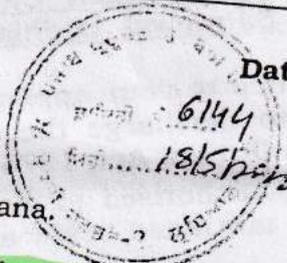
ਜ਼ੋਨਲ ਦਫਤਰ-1, 20-21, ਅਮਰ ਪਲਾਜ਼ਾ, ਐਲ ਆਈ ਸੀ ਕੰਪਲੈਕਸ, ਨਜ਼ਦੀਕ ਬੱਸ ਸਟੈਂਡ, ਲੁਧਿਆਣਾ
Zonal Office-I, 20-21, Amar Plaza, P.F/LIC Complex, Near Bus Stand, Ludhiana

Registered

Dated.....

No.....

To
M/s Garden City,
Vill. Dharaur, Out Side Octroi,
Dehlon Road, Sahnewal, Ludhiana.



Handwritten notes and signatures: 22/5/12, 18/5, and other illegible marks.

Sub:

'Consent to operate' under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for 9.56 Acre Project only which has been approved by the Department of Town & Country Planning.

Enclosed please find herewith the 'consent to operate' no. **ZO-LDH/RO-2/WPC/2012/F-3987 dated 15/05/2012** granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974 **for 9.56 Acre Project only which has been approved by the Department of Town & Country Planning.**

DA/As above.

[Signature]
For Sr. Environmental Engineer

Endst. No...3644.....

Dated..15/5/2012

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action.

DA/As above.

[Signature]
For Sr. Environmental Engineer

ATC
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana



(3)

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਰਧਾਰਨ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Annexure - E

Subject:- 'Consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent(s) arising out of premises of M/s Garden City, Vill. Dharaur, Out Side Octroi, Dehlon Road, Sahnewal, Ludhiana.

This has reference to your application for 'Consent to Operate' of the Board to operate outlet to discharge the effluent(s) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

You are hereby authorized to discharge the effluent(s) arising out of your premises as per data tabulated below and subject to the following term and conditions:-

General Information:-

Name of the Applicant	Sh. Sudhir Gulati, Director.	
Scale /Type of the Project	Residential Colony	
Consent Fee Details	Rs. 1,32,500/- vide R. no. 73/3014 dated 27/12/2011.	
Product & capacity	Residential Plot @ 70 Nos. Commercial Sites @ 31 Nos.	That the Project Proponent is allowed to register sale deed (title deed)/ mutation etc. of plots/ houses/ SCO/ other establishment in the 9.56 Acre colony which has been approved by the Senior Town Planner, Deptt. of Town & Country Planning vide no. 1194 STP (L)/TW-8A dt. 3/8/2005 and the layout plan for the residential colony was also approved by Senior Town Planner vide no. 1552-57 STP (L)/TW-8A dt. 18/10/2005. Further, District Town Planner vide no. 3437 dt. 25/11/2011 has informed that the site of Garden City falls under industrial zone of notified Master Plan of Ludhiana, however, residential colony have already been approved by the Senior Town Planner dt. 18/10/2005, therefore, as per proposal of Master Plan Ludhiana such projects has been adjusted and hence this needs to be considered as residential.
Source of Water Pollution	Domestic effluent.	
Consent No. ZO-1/LDH/RO-2/WPC/2012/F-3987		
Date of Issue : 15/05/2012		Date of expiry : 10/11/2012



Terms and Conditions:-

1. The consent is issued for the discharge of effluents as per details given below from the premises of the project proponent through the out-let(s) authorized by the Board:

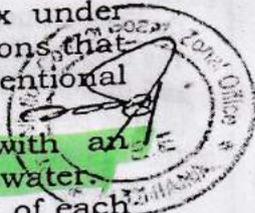
Sr. No.	Description	Quantity m3/day	Mode of final disposal
(i)	Trade Effluent	Nil	-----Nil-----
(ii)	Domestic Effluent	58KLD	Onto land for plantation after STP.

- This consent is not valid for getting power load from the P.S.P.C.L or for getting loan from the financial institutions.
- The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notification issued from time to time for such discharges.
- The project proponent shall regularly operate and maintain the Effluent Treatment Plant to ensure that the treated effluent conforms to the standards laid down by the Board for such type of industries.

Contd.....2.....,

Environmental Engineer
 Punjab Pollution Control Board
 Regional Office-II, Ludhiana

- 5. (i) The project proponent shall apply for renewal of consent at least two months before expiry of the consent.
- (ii) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- (iii) The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- (iv) Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- (v) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
- 6 Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the project proponent from the date of such amendments/revisions.
- 7 The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
- 8 The project proponent shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets shall be connected to authorized outlet within one month from date of issue of this consent.
- 9 The project proponent shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
- 10 Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana through fax under intimation to the Board failing which any stoppage and upset conditions, that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
- 11 All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage & contamination of sub-soil/water.
- 12 The project proponent shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the project proponent for measurement of flow and for taking samples.
- 13 The project proponent shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana.
- 14 The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above for
- 15 Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner as to prevent from any pollutants from such materials from entering natural water.
- 16 The project proponent shall ensure that no water pollution problem is created in the area due discharge of effluents from its industrial premises.
- 17 The project proponent shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.



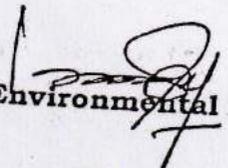
Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-II, Ludhiana

- 18 The project proponent shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
- 19 The project proponent shall re-circulate the entire cooling water and shall also re-circulate maximum possible treated effluent in processes within premises.
- 20 The project proponent shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ Effluent Treatment Plant.
- 21 The project proponent shall make necessary arrangements for the monitoring of effluent being discharged by the project proponent at-least once in a year.
- 22 The project proponent will submit the monthly readings of the separate energy meter for running effluent treatment plant system to the Board by the fifth of the following month.
- 23 The project proponent shall provide the green belt towards the existing air polluting industry.
- 24 The project proponent shall maintain such record w.r.t operation of Effluent Treatment Plant system along with records of chemicals and energy utilized for treatment and sludge generated from treatment of waste water so as to satisfy the Board regarding regular and proper operation of pollution control arrangements.
- 25 The project proponent shall not discharge any trade effluent. Only Domestic effluent shall be discharged onto land for plantation.
- 26 The project proponent shall develop adequate land for the disposal of its treated domestic effluent.
- 27 The project proponent shall obtain the Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.
- 28 The industry shall submit balance sheet at the end of each financial year to the Environmental Engineer, Regional Office-2, Ludhiana.
- 29 The Project Proponent shall operate its sewage treatment plant regularly and in scientific manner so as to achieve the prescribed standards for treated sewage all the times.
- 30 The Project Proponent shall develop plantation area as per Karnal Technology alongwith proper distribution network in the said area for safe discharge of treated domestic effluent.
- 31 The project proponent shall install STP of proportionate/ increased capacity with further development of the residential colony and quantity of domestic effluent discharged as well as obtain the varied consent under the Water (Prevention & Control of Pollution) Act, 1974 for increased Project.
- 32 That the Project Proponent is allowed to register sale deed (title deed)/ mutation etc. of plots/ houses/ SCO/ other establishment in the 9.56 Acre colony which has been approved by the Senior Town Planner, Deptt. of Town & Country Planning vide no. 1194 STP (L)/TW-8A dt. 3/8/2005 and the layout plan for the residential colony was also approved by Senior Town Planner vide no. 1552-57 STP (L)/TW-8A dt. 18/10/2005. Further, District Town Planner vide no. 3437 dt. 25/11/2011 has informed that the site of Garden City falls under industrial zone of notified Master Plan of Ludhiana, however, residential colony have already been approved by the Senior Town Planner dt. 18/10/2005, therefore, as per proposal of Master Plan Ludhiana such projects has been adjusted and hence this needs to be considered as residential.
- 33 That the Project Proponent will not register sale deed (title deed)/ mutation etc. of plots/ houses/ SCO/ other establishment in the 40 Acre colony which has been developed un-authorized by the Project Proponent and which is adjoining to the 9.56 acre colony which is as per detail (1) above.



Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

- 34 The Project Proponent will provide permanent structure in the shape of barbed fencing all along the 9.56 acre colony so that the approved colony of 9.56 acre does not linkage of any kind with the 40 acre authorized colony developed by the Project Proponent.
- 35 The Project Proponent will provide a buffer zone of 15 meter of green belt having trees of broad leaves towards the 2 no. industries already existing to the adjoining boundary of the colony.
- 36 The project proponent shall put up display board indicating Environment data at the main entrance gate.
- 37 The Board reserves the right to revoke the consent granted to the project proponent at any time in case the project proponent is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.


For Senior Environmental Engineer

ATC

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana
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PUNJAB POLLUTION CONTROL BOARD
Regional Office-II, E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana.
Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: 017LDH26259430

Application No : 7299685

To,
Sudhir Gulati
East Patel Nagar, New Delhi
New Delhi, New Delhi-110008

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

PUNJAB

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH2/2018/7299685
Date of issue :	28/09/2018
Date of expiry :	27/03/2019
Certificate Type :	Renewal
Previous CTO No. & Validity :	ZO-1/LDH/RO-2/WPC/2012/F-3987 From: 15/05/2012 To: 10/11/2012

2. Particulars of the Industry

Name & Designation of the Applicant	Sudhir Gulati, (Director)
Address of Industrial premises	Garden city, sahnewal, Village dharor, sahnewal-dehlon road, tehsil & district ludhiana, Ludhiana east, Ludhiana ii-141120
Capital Investment of the Industry	295.0 lakhs
Category of Industry	Orange
Type of Industry	Building, Const. projects, Township & Area developmentnot covered under EIA notification dated 14/9/05
Scale of the Industry	Small
Office District	Ludhiana ii
Consent Fee Details	Rs. 1,32,500/- vide R.No. 73/3014 dated 27.12.2011 & Rs. 18750/- vide R.No. 82/3421 dated 08.04.2013 under Water Act, 1974. Adequate upto 31.03.2021.
Raw Materials (Name with quantity per day)	Land of 9.56 acres.
Products (Name with quantity per day)	Residential Plot @ 70, Commercial Sites @ 31.
By-Products, if any, (Name with quantity per day)	Nil

A.T.C.
Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

"This is computer generated document from OCMMS by PPCB"

Garden city, sahnewal, Village dharor, sahnewal-dehlon road, tehsil & district ludhiana, Ludhiana east, Ludhiana ii, 141120

Details of the machinery and processes	Residential colony
Details of the Effluent Treatment Plant	Trade Effluent @ 55 KLD
Mode of Disposal	Onto land for plantation after treatment STP.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per norms prescribed by the Board.

(Handwritten Signature)

28/09/2018

(Ashok Kumar Garg)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

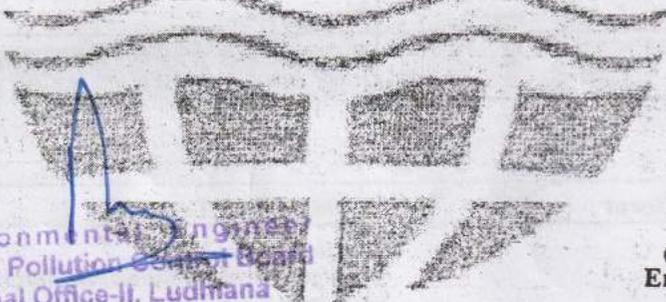
Endst. No.:

PUNJAB

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana for information please.



ATC

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

(Handwritten Signature)

28/09/2018

(Ashok Kumar Garg)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

ATC
 Environmental Engineer
 Punjab Pollution Control Board
 Regional Office-II, Ludhiana

"This is computer generated document from OCMMS by PPCB"

Garden city, sahnawal, Village dharor, sahnawal-dehlon road, tehsil & district ludhiana, Ludhiana east, Ludhiana ii, 141120

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run-off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

ATC
Environmental Engineer
Punjab Pollution Control Board
Ludhiana

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(11)

- 42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
- 43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

- 1. The Regional Office will collect effluent sample from the STP and submit report within one month.
- 2. The project proponent shall install separate STP in the adjoining colony measuring 40 acres.
- 3. The project proponent shall take separate permission for setting up colony measuring 40 acres from the competent authority.
- 4. The project proponent shall provide separate entry gate for colony measuring 40 acres and shall also not provide any passage/entry to adjoining 40 acres land.

(Handwritten signature)

28/09/2018

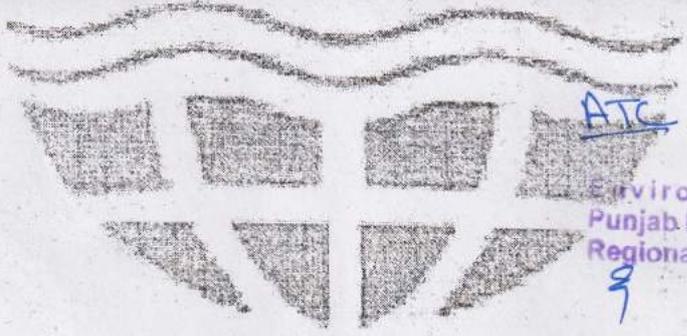
**(Ashok Kumar Garg)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

PUNJAB



ATC
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-II, Ludhiana.

Garden City Residential Welfare Society

Correspondence Address : H. No. ~~424~~ ⁴³⁰, Garden City, Dehlon Road, Dharour, Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.....

Dated...21.1.24.....

The First Appellate Authority under RTI Act
Office of the Deputy Commissioner
Ferozpur Road, Ludhiana-141001

Announce C

11-B

Sub- Non-Receipt of information under RTI Act.

Dear Sir,

Kindly refer to our RTI NO. 2471049. Of 21.12.2023 which was forwarded to Joint Sub Registrar, Sahnewal wide diary No.3952 of 22.12.2023

2. In this connection we would like to inform you that we submitted the above RTI's by hand on 18.12.2023 for which we did not receive any reply from the Asstt. Public Relation Officer. The details of RTI No. 2471049 are as follows:-

RTI No2471049

Information required:-Kindly provide us the details of the conveyance deeds executed, of any Plot, House, SCO and other establishment in Garden City, Dehlon Road, Sahnewal.

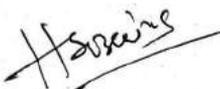
1. W.e.f 14.07.2016 to 31.10.2023 and
2. W.e.f 1.11.2023 till date The details may please be provided with the name and address of the person in whose favour the conveyance deed has been executed and who has executed this.

We enclose here with photocopy of our RTI for ready reference.

Kindly help us to get the necessary documents and give an opportunity for further hearing.

Thanking You

Sincerely Yours


Harinder Singh
President



2471049 RTI
21/12/23
126

22/12/23 → (3952)

भारतीय न्याय-व्यवस्था
मंत्रालय

Annexure B

APPLICATION FORM INFORMATION UNDER RTI ACT 2005 11-A

To

The Public Information Officer/Assistant Public Information Officer,
Name of Deptt: Office of The Deputy Commissioner
Postal Address: Fazliana,

- i. Name of the Applicant : Havinder Singh
- ii. Address: 430, Garden City Dehlon Road
Sohnawal - 141120
- iii. Phone 96460 03782
- iv. Application Submission Date 14 / 12 / 2023
- v. Detail of the Information Requested kindly provide us the details
of the conveyance deeds executed of any flat, house,
SCO and other establishment in Garden City Dehlon
Road, Sohnawal
1. w.e.f 14.7.2016 to 31.10.23 and
2. w.e.f 1.11.2023 till date
The details may please be provided with
the name and address of the person in
whose favour the conveyance deed has been
executed and who has executed this
- vi. Period for which information is required 14.7.2016 till date.
- vii. Form in which Information required Detail on letter head.
- viii. Details of Fee Payment P.D. No. STF 849279
- ix. Does the applicant fall below the poverty line Yes/No
(if Yes, then proof of BPL Status)

H.S. Subhis
Signature of the applicant

18/12/23
Ram Sand Singh

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Common observations:-

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1. The population of each city / town has been increasing exponentially. At the same time the water consumption in residential and commercial activities has increasing day by day as a result the wastewater generation also increasing but the wastewater treatment plants have not installed accordingly. The total wastewater generation will be much more than the existing wastewater treatment capacity of the STPs. There is lot of gap between the wastewater generation and treatment. The treated /untreated wastewater mixing in to the water bodies which inturn causing ground/ surface water contamination.
2. The existing STPs are constructed under various schemes like National River Conservation Plan (NRCP), Bhoj wet land project in Madhyapradesh and ADB & JNNURM etc in Rajasthan.
3. Cities have no proper sewerage network to collect entire sewage. Due to inadequate collection system major part of untreated sewage discharged directly/indirectly in open drains which lead to surface water bodies or percolating in subsoil.
4. Majority of STPs are operating without obtaining consent to operate under Water (Prevention & Control of Pollution) Act, 1974 from respective SPCBs.
5. It was observed that the agencies/department engaged in Operational & Maintenance of STPs is suffering of financial crisis and skilled manpower. Due to lack of skilled manpower with the local bodies/ state government, the operation & maintenance of conventional activated sludge process (ASP) based STPs are given on contract to the consultants.
6. The ASP based STPs have provided sludge drying beds (SDBs) but there was no proper storage facility provided for storing the dried sludge from the sludge drying beds. The STP operators informed that the dried sludge has been taken by the nearby farmers and used in the plant premises as manure but proper record is not being maintained.
7. It was informed by the operators that about 20% of the industrial effluent from industrial activities in the cities/ towns also mixing with sewage but the STPs are not designed for it. Due to the high hydraulic load from domestic effluent and inorganic load from industrial & commercial activities the STPs are not meeting the norms prescribed by pollution control boards.
8. Majority of STPs have no arrangements to measure inlet and outlet flow. Few plants provided flow meters at the inlet to measure flow but none of them found in working condition. As per some operators the flow has been calculated based on the pump running hours. During the visit it was observed that about 50% of wastewater was found by-passing in to the drain and 50% taking for treatment.
9. All the STPs have by-pass arrangement. It is observed that STPs kept operational during peak flow of sewage received in day time and during the night hours (lean flow) the sewage discharged through by-pass arrangements. It was observed that during rainy season all the effluent has been by- passing along with storm water.
10. The oxidation ponds and waste stabilization ponds were in operation with a high retention time and lot of sludge deposited in it but these ponds were not cleaned regularly as a result their holding

capacity (sewage retention time) are being reduced day by day which ultimately causes adverse effect on treatment efficiency of STP.

11. The oxidation ponds & waste stabilization ponds do not have proper path/ approach road and surrounding are covered with grass/ bushes. More importantly some STPs do not have even lighting arrangement and fencing/ boundary wall. The overall maintenance of these oxidation ponds & waste stabilization ponds was observed to be very poor.
12. The treated sewage of most of the STPs is not being monitored & analysed on regular basis for assessment of degree of treatment.
13. Proper records are not being maintained for the operation of STPs like inlet flow, outlet flow, sludge generation etc by the STP operators.
14. It was observed that reuse/ recycling of treated wastewater is not planned. The treated sewage is being discharged in the nearest wastewater drain. Chlorination is not being done at outlet of any of the STP for control of Total/Faecal Coliforms.
15. DG set are not provided in many STPs for backup power to cop-up the power in emergency for operation of the biological system without any interruption during power failure.

Common recommendations:

Annexure 'E'

1. STPs which are in operation without obtaining Consent to Operate needs to obtain consent from respective SPCBs without any further delay.
2. The sewage collection network and sewage pumping arrangement shall be upgraded /strengthened for collection and treatment of sewage of entire city.
3. The by-passing of untreated sewage from pumping stations and STPs shall be stopped immediately introducing some alternate arrangement of storage of sewage during peak hours and upgrading the capacity of pumping stations.
4. The primary treatment units should be operated properly and rags/grit/coarse material shall be removed regularly for improving the treatment efficiency. The collected material should be stored at a designated place and disposed as per the rules.
5. The state government shall plan for establishment of new STPs in the areas which have not covered in existing STPs.
6. State government should make adequate budget provision for recurring costs such as running & maintenance of STPs. The authorities responsible for collection and treatment of sewage may also be directed by state government to ensure regular operation and maintenance of STPs and utilization of treated sewage in plantation, gardening, recycling etc after proper disinfection. The responsibility of concerning officers/ staff may also be fixed in case of violation of norms.
7. Proper records should be maintained for inlet and outlet flow by installation of flow measuring devices/ arrangement.

8. The Waste Stabilization Ponds/oxidation ponds should be cleaned/ de-sludged at regular interval along with removal of weeds, floating materials and grass for improvement of the efficiency of STP.
9. The skilled manpower shall be engaged for operation of STPs and quality of raw and treated sewage shall be analyzed for controlling parameters on regular basis.
10. To develop green belt along the STP boundary and make internal roads pucca in the STP premises with fencing & lighting arrangements.
11. The sewage pumping stations should be operated continuously to stop overflowing of sewage during peak hours.
12. The new STPs having adequate capacity may be also be planned to cater the need of treatment of excess sewage which is not being treated through existing STPs for protection of aquatic environment and human health as well.
13. As, the quality of the treated wastewater was found well within the discharge limits in some STPs therefore, concerning agencies shall explore the possibility of reuse of treated wastewater after disinfection for construction, gardening, industrial cooling purposes etc instead of letting in to the same drain. The STPs should construct holding tank of sufficient capacity for storage of the treated wastewater.
14. The STPs should construct sufficient number of sludge drying beds (SDBs) and maintained them regularly and to store the sludge properly & use as manure by the farmers.
15. Adequate chlorine dosing should be ensured in the treated sewage for control of Coliforms in the effluents which are discharging in the water bodies.

ANNEXURE - F

